

Utility Extension

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, It is hereby agreed to cover Insured's loss resulting from interruption of or interference with the business carried out by the insured at the premises described within consequence of failure of electrical / gas / water supply at the terminal ends of the electrical service feeders / gas works / waterworks from which the insured obtained electric / gas / water supply at the said premises directly due to damage to property at an electricity station, Substation, or Public electrical supply undertaking from which the insured obtained electrical /gas / water supply shall deem to be loss resulting from damage to the property used by insured at the premises.

Provided, however, that The Company shall not be liable for any loss occasioned by the deliberate act of the Government, Municipal or Local Authority or Supply Authority

- i. Not performed for the sole purpose of safeguarding life or protecting any part of the supply undertaking's system
- ii. To withhold or restrict or ration supply not necessitated solely by Damage to the supply undertaking's generating or supply equipment by an insured peril.

Limit: % of BI sum Insured each and every loss and in aggregate as mentioned in the schedule.

The indemnity provided herein shall be subject to the limit of indemnity as specified in The Schedule.